

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF DANCO ENTERPRISES INDIA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Danco Enterprises India Private Limited
2.	Date of incorporation of corporate debtor	March 07, 2012
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2012PTC227820
5.	Address of the registered office and principal office (if any) of corporate debtor	11, Apollo Industrial Estate, Off. Mahakali Road, Andheri (East), Mumbai – 400093.
6.	Insolvency commencement date in respect of corporate debtor	July 12, 2022 (Date of Receipt of order by undersigned July 22, 2022)
7.	Estimated date of closure of insolvency resolution process	January 17, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Atul Narayan Naik <b>Reg. No.:</b> IBBI/IPA-003/ICAI-N-0385/2021-2022/14011
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> Flat No. 302, Jay Vasant CHS., Bhakti Mandir Road, Panchpakhadi, Thane ( West ) Thane - 400602, Maharashtra. <b>Email ID:</b> annaik129@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Name:</b> Sumedha Management Solutions Private Limited <b>Address:</b> C-703, Marathon Innova, Lower Parel (West), Off. Ganpatrao Kadam Marg, Mumbai 400013. <b>Email ID:</b> <a href="mailto:deipl@sumedhamanagement.com">deipl@sumedhamanagement.com</a>
11.	Last date for submission of claims	August 04, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	a. Relevant Forms and b. Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: C-703, Marathon Innova, Lower Parel (West), Off. Ganpatrao Kadam Marg, Mumbai 400013.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Danco Enterprises India Private Limited on July 12, 2022 (Date of Receipt of order by undersigned July 22, 2022).



The creditors of Danco Enterprises India Private Limited are hereby called upon to submit their claims with proof on or before August 04, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA: NA

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 23.07.2022

Place: Mumbai



Atul Narayan Naik  
Interim Resolution Professional  
In the matter of Danco  
Enterprises India Private Limited